

[[شروی غلام رسول گار :
فلہتس کی شکایت پیدا ہو گئی ہے۔
ان فلہتس میں ان اکاؤنٹ پہنٹ
ہو گیا ہے یہ فالٹل پہنٹ ہو گیا
ہے۔ اس میں ڈیوائس کرنے کی
غلطی تھی یا انجینئروں کے رائٹس
کو استعمال کرنے کی غلطی تھی۔]

श्रीमती मोहसिना किदवाई: जितनी भी
गलतियां हुई हैं, काटेक्टर जो उसमें काम
कर रहे हैं, 33 में से एक को (व्यव-
धान)

MR. CHAIRMAN: It is very simple.
In respect of the flats in respect of which
complaints have arisen, have they made
final payment or 'on account' payment?

श्रीमती मोहसिना किदवाई: मेरे पास
सभापतिजी, इस वक्त पूरी डिटेलस नहीं
हैं। माननीय मेम्बर अगर चाहे तो मैं
हाउस की मेज पर भी रख दूंगी। हरेक
का मैं अलग-अलग का बता सकती हूँ
कि किसका फायनल पेमेंट हो चुका है,
किसका हार-परेचज पर आ रहा है।
ये माननीय सदस्य को डिटेल दे दूंगी।

MR. CHAIRMAN: Mohsinaji, if you
had looked at the Chair, you would have
taken the hint! But you did not
(Interruptions).

श्री राम अवधेश सिंह: सभापति
महोदय, यह दिल्ली विकास प्राधिकरण
द्वारा और सी.पी.डब्ल्यू.डी के द्वारा जो
मकान बने हैं बसन्त कुंज बिहार, में तो
इन्हें राज्य सभा के कर्मचारियों के लिए
इस फ्लोर पर कई बार आश्वासन दिया
जा चुका है कि राज्यसभा के कर्मचारियों
को मकान दिये जाएंगे यह एसोरेन्स -
कमेटी में भी कहा गया है कि जुलाई,
1986 तक दे दिये जाएंगे, लेकिन अभी-
तक कोई कार्यवाही नहीं हुई ?

Government accommodation for Journalists

*375. SHRI T. R. BALU:

SHRI V. GOPALSAMY:†

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) how many journalists have been provided with Government accommodation in Delhi;

(b) what are their names together with the names of the newspapers/journals to which they are presently accredited and also the dates from which the accommodation have been provided;

(c) what criteria adopted for allotment of accommodation to them;

(d) whether any journalists having own house had surrendered Government accommodation in the recent past, if so, what are their names and the year in which accommodation had been surrendered;

(e) whether some quota has been fixed for journalists, if so, what are the details thereof; and

(f) whether Government propose to increase the quota, if so, what are the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI): (a) 109 journalists are provided with Government accommodation at present.

(b) and (c) A Statement is laid on the Table of the House. (See Appendix-CXL, Annexure No. 90)

(d) No surrenders have been made in the recent past.

(e) 110 units of accommodation have been earmarked for allotment to journalists.

(f) At present there is no proposal to increase the quota.

†The question was actually asked on the floor of the House by Shri V. Gopalsamy.

SHRI V. GOPALSAMY: Mr. Chairman, Sir, it is very pitiable that most of the junior journalists have been waiting for years to get accommodation and more than 60 per cent of their salary goes for rent alone in Delhi. Journalists who get transferred from other areas comes to Delhi and they find it very difficult on account of this problem. I would like to know from the hon. Minister when this quota, this Press pool quota, was fixed, how many applications from journalists you received since 1980 and how many have been rejected or not provided? Sir, journalists are the eyes and ears of parliamentary...

MR. CHAIRMAN: No, no. I want to see that questions are put and answers given.

SHRI V. GOPALSAMY: I am putting the question Sir. Since they are the eyes and ears of parliamentary democracy, may I request the Minister to consider the present demand, reasonable demand, of journalists to get accommodation. I would like the Minister to give an assurance to re-consider the answer she has given in part (f).

SHRIMATI MOHSINA KIDWAI: Sir, the allotment was made to Pressmen on *ad hoc* basis in 1953 and the allotment was formalised when the approval of 44 units of accommodation was given and earmarked for allotment to journalists in Delhi. The Press pool was enlarged from 44 to 110 units of accommodation in September 1978. The I & B Ministry recommended the cases of journalists. Our Ministry allotted the accommodation to them. But at present there is no proposal to increase the quota to journalists.

SHRI V. GOPALSAMY: Mr. Chairman, Sir, in the guidelines given in Part B of the Statement, it is stated:

"He/she does not own a house in his/her name or in the name of family members or dependents at the time of allotment or subsequently in Delhi."

My point is that many of the senior journalists would be earning around 5000/- to 10,000/- per month and they have constructed their own houses in Delhi.

According to the reply of the hon. Minister, they have not surrendered their flats. At the same time, the junior journalists and medium journalists are suffering a lot. Will the Government take steps to see that the journalists who have constructed their won houses in Delhi vacate and that those flats are given to the junior journalists?

SHRIMATI MOHSINA KIDWAI: It is a relevant question. I think the guidelines are there and we presume that the I&B Ministry recommended the cases to our Ministry according to guidelines. If there in any case and if a journalist has occupied a particular house or a flat in spite of the fact that he has some other house, we presume that he will not apply for Government accommodation.

MR. CHAIRMAN: The point that Mr. Gopalsamy made is that some of the senior journalists have built houses and they are still having the flats allotted to them. Can you see that they surrender those flats or houses?

SHRIMATI MOHSINA KIDWAI: We presume that the senior journalists who have their own houses will come forward voluntarily and surrender the houses.

SHRI V. GOPALSAMY: We are getting such a reply every time. You always protect the Ministers. You should protect the Members also.

MR. CHAIRMAN: In fact, I have put the question for you.

SHRIMATI MOHSINA KIDWAI: In fact, there is a certain procedure and if you help us, we will evict them from those houses.

SHRI P. N. SUKUL: Mr. Chairman, Sir, I would like to know how many applications from journalists from allotment of accommodation in Delhi are still pending with the Department, since when they are pending and what are the reasons for their pendency. On the other hand, as a corollary to the point raised by Mr. Gopalsamy that the journalists who have constructed their flats are still in possession of

the D.D.A. flats, I would like the hon. Minister to consider whether 50 per cent of such flats should not be reserved for allotment to newspapers and news agencies for their personnel who are deployed here instead of allotting them to individual journalists so that when they are transferred from Delhi, they can evict them.

SHRIMATI MOHSINA KIDWAI: As I have already said the I&B Ministry recommended the cases of the journalists to us. About the number of applications pending with the Ministry, I will give details to the hon. Member if he so desires.

SHRI SUKOMAL SEN: India is supposed to be the biggest democracy of the world and our journalists are also supposed to be the guarantors of the democracy. Delhi is the capital of that democracy. The correspondents of all the newspapers stay here. They come here to cover whatever happens in this city. It is unfortunate that in a bid to circumvent this democracy, the Government has reserved only 1000 units for the journalists. The number is too meagre and there are instances where the correspondents applied for a residential unit 10 years back. I will give you an example. The correspondent of Deshabhiman in Kerala applied for a house 10 years back and he has not got any accommodation as yet. Looking at the structure of our country and particularly in view of our will to protect this democracy, will the Government reconsider the proposal now to limit the number to 110 units? I want to know further whether this reconsideration will come into effect very soon so that journalists who have applied and are not getting the accommodation can get their accommodation as soon as possible. I want a reconsideration of the proposal.

SHRIMATI MOHSINA KIDWAI: As I have said, there is no proposal before us. But it is a suggestion and we will look into it.

SHRI PUTTAPAGA RADHAKRISHNA: I want to know from the Minister that while considering the applications of journalists for accommodation, whether there is any consideration of giving priority or preference to the journalist who are

accredited to the regional languages, small and medium newspapers.

MR. CHAIRMAN: This recommendation is made by the Information and Broadcasting Ministry. This Ministry does not do it. Therefore, if you want to ask that question, you must put the question to the Information and Broadcasting Ministry.

श्री सत्य प्रकाश मालवीय : मान्यवर, कुल 110 यूनिट पत्रकारों के लिए आरक्षित है और 109 यूनिट इन लोगों के पास आवंटित हैं। मंत्री जी ने यह भी कहा है कि जो आरक्षित कोटा है उसमें वृद्धि करने का कोई इरादा नहीं है। डी. डी. ए. और केन्द्रीय सरकार की ओर से बराबर प्रचार होता है कि जो आर्थिक दृष्टि से कमजोर लोग हैं आज की आवश्यकतानुसारों मंहगाई को देखते हुए उनके लिए हम आवासीय स्थानों का आरक्षण कर रहे हैं। मंत्री जी ने सदन को इस बात से सूचित किया है कि फिलहाल कोई प्रस्ताव इस कोटे को बढ़ाने का विचाराधीन नहीं है तो मैं मंत्री जी से यह जानाना चाहता हूँ कि यह आरक्षण कब किया गया था जो मंत्री जी ने इन्कार किया है कि फिलहाल यह विषय विचाराधीन नहीं है तो इसके पीछे क्या कारण है?

श्रीमती मोहसिना किदवाई : जैसे मैंने अभी पहले एक सवाल के जवाब में बताया था कि 1953 से यह एडहाक कोटा इनको दिया जाता था। उस वक्त सिर्फ 44 यूनिट देते थे। उसके बाद 1978 में बढ़ाकर 110 कर दिये गये और उसकी बिना पर अब अगर आप हमारे प्रेस वालों को वीकर मेक्शन में लाना चाहते हों तो फिर उसके लिए कोई अलग योजना बनायी जाये. (व्यवधान) आप कह रहे हैं कमजोर वर्ग है।

श्री जगदम्बी प्रसाद यादव : सरकार के अधीन कोई विचाराधीन नहीं है लेकिन आज सदन आपसे यह अनुरोध करना चाहता है कि 110 का जो कोटा है आरक्षण का वह बहुत कम है

जैसा कि सभी माननीय सदस्यों ने चाहे वे सरकारी बैंक के हों या विरोधी बैंकों के हों कहा है तो क्या इस पर सरकार विचार करने के लिए सदन के आग्रह पर, तैयार है कि इस कोटा को बढ़ाया जाये। एक बात और यद्यपि रिक्वेस्टेशन इन्फार्मेशन मिनिस्ट्री से आती है लेकिन जैसा हमारे माननीय सदस्यों ने कहा कि रीजनल और छोटे पेपर वाले हैं तो ऐसे लोगों का जो क्राइटेरिया फिक्स हो उस पर भी ध्यान देने के लिए सरकार कोई व्यवस्था डाले—क्या?

श्रीमती मोहसिना क़िदवाई : मैंने कहा कि यह जितनी भी लिस्ट हमारे पास आती है वह इन्फार्मेशन मिनिस्ट्री बनाकर भेजती है हम तो सिर्फ एलाटमेंट उनको देते हैं। दूसरे प्रेस कमीशन की रिपोर्ट आपने यादव जी नहीं देखी है जो आप की मेज पर रखी गयी है जिसमें यह कहा गया था कि कोई हाउसिंग फैसिलिटी अब नहीं देनी चाहिए।

SHRI LAKSHMI KANT JHA: If I may strike Sir, on a somewhat discordant note, I don't think we should proceed on the assumption that the housing of the press journalists is or should be primarily a Governmental responsibility. The press barons are making plenty of money. It is for them to provide housing for their employees. I can understand if Members plead for the newer small papers. The facility should be provided. But the quota is by no means too small, and to make it a permanent settlement for their to enjoy the benefit of real estate is to my mind not healthy from the democratic point of view of having a free press because it means Governmental patronage. So, I would say that we should not be easily swept by what has been said and take it as a view of the House that we want more accommodation for the journalists.'

AN. HON. MEMBER: Sir, it is only a suggestion.

MR. CHAIRMAN: It is another point of view. Next Question, Question No. 376.

DDA self financing scheme flat in Vasant Kunj, Delhi

*376. **SHRIMATI KRISHNA KAUL:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that nearly 1000 persons had recently been deprived of their flats allotted by the Delhi Development Authority under Self Financing Scheme at Vasant Kunj, Delhi;

(b) if so, what are the details thereof; and

(c) what are the steps taken to provide relief to such persons?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) No, Sir.

(b) and (c) Do not arise.

SHRIMATI KRISHNA KAUL: Sir, the Minister has replied in the negative to my question and I am very happy about it. But may I know whether these flats are ready for allotment and, if so, by what time the DDA is going to hand them over to the allottees?

श्री दलबीर सिंह : सर, माननीय सदस्य का मूल प्रश्न यह है कि बसंत कुंज में कितने हमारे मकान बनाये गये। इसमें, सर, ओरिजिनली—

Sir, 19,523 dwelling units were planned in the Vasant Kunj and out of that 14,095 were allocated.

सर, रेस्ट इसमें हमने बताया है कि इसमें हमारे ग्रण्डर-कंस्ट्रक्शन 7,369 हैं और सर, ऐसा कुछ नहीं है कि वहां पर हम प्लॉट नहीं दे रहे हैं।

Earlier draw of lots for allotment of flats at Vasant Kunj was specifically held for about 229 category III flats and 51 others on 12-2-1986 and later in July also.

यह 12-2-1986 को भी हुआ है और जुलाई 1986 को भी हुआ है। तो ऐसा कुछ नहीं कि हमारे पास शाटेज है हमारे पास फ्लैट्स है, जिन्होंने पैसा जमा किया